

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.06
C.P. (IB) No.172/BB/2022

IN THE MATTER OF:

M/s. Loktra Technologies Pvt. Ltd.
v.

... Petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Sagrika Joshi
For the Respondent No.1 : Ms. Aditi Gurjer

ORDER

1. Heard Ms. Sagrika Joshi, learned Counsel for the Petitioner, Ms. Aditi Gurjer, learned Counsel for the Respondent No.1 and none for the rest.
2. The learned Counsel for the Petitioner states that rejoinder to the counter filed by the R-15 and R-17 has been filed.
3. List the matter for hearing on **04.10.2023.**

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)

Puja